

**IN THE INCOME TAX APPELLATE TRIBUNAL  
ALLAHABAD BENCH 'SMC', ALLAHABAD**

**BEFORE SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER  
AND  
SHRI SUBHASH MALGURIA, JUDICIAL MEMBER**

I.T.A. No.5/Alld/2024  
Assessment year:2014-15

Surja Devi, C/o Kapil Goel Advocate F-26/124 Sector 7, Rohini, Delhi-110 085 PAN:BPCPD4033E	Vs.	Income Tax Officer, Pratapgarh.
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Shri A. K. Singh, Sr. D.R.

**ORDER**

**PER ANADEE NATH MISSHRA, A.M.**

(A) This appeal vide I.T.A. No.5/Alld/2024 has been filed by the assessee for assessment year 2014-15 against impugned appellate order dated 21/09/2023 (DIN & Order No.ITBA/NFAC/S/250/2023-24/1056361599(1) of Commissioner of Income Tax (Appeals) ["CIT(A)" for short].

(B) During the course of hearing, it was noticed that the assessee has submitted an application dated 12/05/2025 requesting the Bench that since the assessee has opted for Vivad Se Viswas Scheme-2024 "(VSVS" for short) and the matter has been finally settled and the prescribed Form 4 is awaited from the designated authority, the assessee may be permitted to withdraw

the present appeal. Learned D.R. expressed no objection. In view of the foregoing, the appeal of the assessee is dismissed as withdrawn on account of assessee opting for VSVS.

(C) By way of abundant caution, we clarify that assessee will be at liberty to approach Income Tax Appellate Tribunal for restoration of appeal if it is found that the issue in dispute in present appeal is not settled under aforesaid VSVS.

(D) In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 20/05/2025)

Sd/.  
**(SUBHASH MALGURIA)**  
**Judicial Member**

Sd/.  
**(ANADEE NATH MISSHRA)**  
**Accountant Member**

Dated:20/05/2025  
\*Singh

**Copy of the order forwarded to :**

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. The CIT(A)
5. D.R., I.T.A.T., Lucknow

Asstt. Registrar